



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

मंगळवार, जुलै १७, २००७/आषाढ २६, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Third Amendment) Bill, 2007 (L. A. Bill No. XXXVIII of 2007), introduced in the Maharashtra Legislative Assembly on the 17th July 2007, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XXXVIII OF 2007.

A BILL

further to amend the Maharashtra Land Revenue Code, 1966.

Mah. XLI of 1966. WHEREAS it is expedient further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows —

1. (1) This Act may be called the Maharashtra Land Revenue Code (Third Amendment) Act, 2007.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

(३३०)

Amendment
of section
110 of Mah.
XLI of 1966.

2. In section 110 of the Maharashtra Land Revenue Code, 1966, Mah. XLI of 1966, in sub-section (2),—

(a) for the words “not exceeding two *paise*” the words “not exceeding ten *paise*” shall be substituted;

(b) for the words “not exceeding one *paise*” the words “not exceeding five *paise*” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

At present the Non-Agricultural (N. A.) assessment of lands in urban areas and non-urban areas is being calculated according to the provisions of Chapter VII of the Maharashtra Land Revenue Code, 1966 (Mah. XLI of 1966). Sub-section (2) of section 110 of the said Code provides that the Collector shall, subject to the general or special orders of the State Government, assess lands falling in Class I villages at a rate not exceeding two *paise* per square metre per year and lands falling in Class II villages at a rate not exceeding one *paisa* per square metre per year. The rates of the non-agricultural assessment of lands in urban areas once fixed under section 113 of the said Code remain in force for a period of five years, also referred to as the guaranteed period and shall then be liable to be revised in accordance with the provisions of the said Chapter VII. However, the maximum rates of the non-agricultural assessment to be fixed under sub-section (2) of section 110 of the said Code have been prescribed in the year 1966, when the Code was brought into force. Consequently, there is a vast difference between the rates of non-agricultural assessment of lands in the non-urban areas and urban areas.

2. The Government, therefore, considers it expedient to revise the maximum limit of rates of non-agricultural assessment of lands fixed for Class I villages and Class II villages, at the rate not exceeding ten *paise* and five *paise* per square metre per year, respectively, by carrying out suitable amendments in sub-section (2) of section 110 of the said Code.

3. The Bill is intended to achieve the above objectives.

Mumbai,
Dated the 12th July 2007.

NARAYAN RANE,
Minister for Revenue.